GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION No. 271 TO BE ANSWERED ON 22ND JULY, 2025

FUNCTIONING OF NMC

271. DR. M. THAMBIDURAI:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether Government is aware that there are reports stating that the National Medical Commission (NMC) lacks transparency and is bias in favour of doctors at the expense of the patients;
- (b) if so, the details thereof and the reasons therefor; and
- (c) the steps taken by Government to ensure that NMC functions in a transparent and fair manner?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. ANUPRIYA PATEL)

(a) to (c): No such report has been received in the Ministry of Health and Family Welfare. Further, the Ethics and Medical Registration Board (EMRB) of National Medical Commission (NMC) regulates the professional conduct and promotes medical ethics amongst the medical professionals. Further, Clause 8.2 of Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 provides for a mechanism to handle complaint(s) with regard to professional misconduct by the medical professional (s).

To ensure that the NMC functions in a transparent and fair manner, the Central Government appoints amongst others the Chairperson, Presidents of four Autonomous Boards as per the NMC Act, 2019 and Rules made their under. Also, as per Section 4 of the said Act, there are ten ex-officio Members in the Commission which also include heads of medical institutions of national repute. NMC also has twenty-two part-time members drawn from States and elected members of the State Medical Councils.
